**Application Form for Recognition as SRO in the Fintech Sector**

To

The Chief General Manager

FinTech Department, Reserve Bank of India

Central Office Building, 12th Floor

Shahid Bhagat Singh Road

Mumbai – 400 001

Madam / Dear Sir,

***Sub: Application for recognition of a Self-Regulatory Organisation (SRO) under Framework for SRO in the FinTech Sector (SRO-FT)***

I, being duly authorised for the purpose, hereby apply on behalf of …………. (Name and address of the applicant) being a company eligible to be recognised as a Self-Regulatory Organisation as defined in para 5(i) of the SRO-FT framework.

2. All the necessary information required in the Annexure to this Form is enclosed. Any additional information will be furnished as and when called for by the Reserve Bank of India.

3. I, on behalf of the SRO-FT, hereby undertake to comply with the requirements of the said framework and such other conditions and terms as may be contained in the letter of recognition or be specified or imposed subsequently by Reserve Bank of India.

Yours faithfully

Signature:

Name:

Designation:

Company Seal:

 Date and Place:

**Enclosures:** (i) Memorandum of Association (MoA) and Articles of Association (AoA) of the SRO (if the company is already set-up).

(ii) Board resolution dated \_\_\_\_\_\_\_ authorising the application (if the company is in existence).

(iii) Details of the current activities and future plans of the company to further the interest of FinTech sector. Provide details on the expertise to manage / self-regulate the sector.

**Appendix**

Provide the necessary information required for the application of SRO-FT as under –

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| **Part I – General** |
| 1 | Name of the Applicant |  |
| 2 | Registered Address / Communication Address |  |
| 3 | City |  |
| 4 | State |  |
| 5 | Pin Code |  |
| 6 | PAN No./ TAN No. |  |
| 7 | Name of the Contact Person |  |
| 8 | Mobile / Telephone  |  |
| 9 | Email |  |
| 10 | Is the entity established under Section 8 of the Companies Act, 2013? (Yes / No)  |  |
| 11 | Date of Incorporation / CIN No. |  |
| 12 | Does the MoA explicitly state the operation as an SRO-FT as one of its primary objectives ?  |  |
| 13 | Is the applicant entity handling any other SRO function or is a part of any other SRO ? |  |
| **Part II – Financial Information** |
| 14 | If the entity is already incorporated, details of Financial parameters (Attach the audited balance sheet, profit and loss statement of applicant for the last three years or the year from which they are available) |  |
| 15 | Net Worth (in Rs. crore)Support with Auditor’s Certificate |  |
| 16 | Shareholding Pattern |  |
| 17 | Is the financial soundness sufficient to fulfil the responsibility of SRO-FT effectively? If not, mention the roadmap to achieve the same |  |
| 18 | Name and Address of Bankers |  |
| **Part III – Membership** |
| 19 | Eligibility Criteria for Membership |  |
| 20 | Is the membership comprehensive ? If not, provide a detailed roadmap and timeline to achieve the same |  |
| 21 | Number of Members at the time of Application (Enclose a list and evidence thereof, if any)  |  |
| 22 | i) Type of member entities (Based on balance sheet size / activity) ii) Types of entities that are intended to be targeted at present and in future |  |
| 23 | Indicate the “intended membership”, i.e., list out FinTechs who have explicitly conveyed their intention to become a member in the future |  |
| 24 | Does the entity collect membership fees ? If yes, provide the membership fee structure including one-time fee and recurring / periodic fees, if any |  |
| 25 | Does the membership agreement allow the SRO-FT to set and enforce rules, standards, codes of conduct, etc.? (A copy of the membership agreement shall be submitted if in place) |  |
| 26 | Any other information related to membership |  |
| **Part IV – Board of Directors (BoD) /** **Key Managerial Personnel (KMP)** |
| 27 | Details of KMP |  |
| 28 | Number of Directors in the Board (Attach a brief profile of each of the directors including their professional qualification / expertise) |  |
| 29 | Details of Constitution of the BoD (Date of appointment, terms of appointment, type of directorship, DIN number, current association with other FinTech entities banking relationship, PAN of each member, along with Credit Bureau report) |  |
| 30 | Has the entity or any of its BoD or KMP been involved in any legal proceedings (Declaration to the effect in respect of each member of the BoD, KMP and the entity itself may be submitted). If yes, the details thereof and potential impact on the operations of entity as an SRO-FT |  |
| 31 | Has the applicant, any members of the BoD or any KMP been convicted of any offence including moral turpitude / economic offence in the past ? If yes, provide details |  |
| 32 | Provide details related to decision making process at the SRO-FT |  |
| **Part V – Miscellaneous** |
| 33 | Does the organisation possess adequate IT infrastructure and capabilities for deploying necessary technological solutions outlined in the SRO-FT framework ? If not, provide outline a roadmap for implementation |  |
| 34 | Provide details of the mechanism in place to resolve disputes between members or for their grievance redressal |  |
| 35 | Have you issued any code of conduct/ standards for members ? Provide details |  |
| 36 | Briefly summarise your current activities and future plans to further the interest of FinTech sector. Provide details on the expertise to manage / self-regulate the sector |  |
| 37 | Provide justification of how the Applicant acquires, or intends to acquire the characteristics of an SRO-FT explained in Chapter II of the SRO-FT framework |  |
| 38 | Provide detailed exposition of how the Applicant undertakes functions, or proposes to undertake functions explained in Chapter IV of the SRO-FT framework |  |

Declaration: I confirm that the information provided in this application is true and accurate to the best of my knowledge.

Place:

Date:

Signature of Authorised Signatory

with name and designation

(On behalf of \_\_\_\_\_\_\_\_\_<name of the applicant>)